

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ (JUDICIAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : CP/660/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : AUTOCOP (INDIA) PVT LTD
NAME OF THE RESPONDENT(S) : NIFE FIRE SYSTEMS PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

A. DHANMOHAN
PETITIONER

ACCOUNTS OFFICER
Autocop (India) Pvt. Ltd.

[Signature]

ORDER

Matter is called. Petitioner is present in person. No representation on behalf of Respondent. As seen from the previous orders, Counsel for the Respondent caused his appearance and filed vakalat. Thereafter, the submissions were made for granting time for making payments of the outstanding debt. But, there was no representation on behalf of the Respondent on 09.02.2018, due to which, the matter was adjourned for the presence of the Respondent. In spite of that, there is no representation on behalf of the Respondent. It appears that the Respondent is not interested to pursue the matter and has been trying to mislead the Court by gaining time for last three hearings. Absence of the Respondent is deliberate. Therefore, the Respondent is set *ex parte*. The Petitioner is directed to keep his Counsel present for making final submissions on next date of hearing. Put up on **02.03.2018 at 10.30 A.M.**

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)